

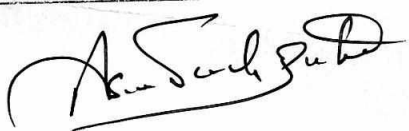
National Company Law Tribunal  
Allahabad Bench  
Allahabad

2 (ND)/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016.

NAME OF THE COMPANY: Shri Royal Club of India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	P. Nagesh	Adv.	Petitioner	
2.	Ashutosh Gupta			
3.	MR. ARUN SAXENA	ADV	Res. No. 2	Nalin
4.	MS. NALINI	ADV		

Order dated 23.09.2016

CP No.2(ND)/2015 Shri Royal Club of India Pvt. Ltd

Heard both sides. As agreed by both the Learned Counsel M/s R.B.S.A as valuer is appointed in the matter. As agreed by both the Counsels M/s R.B.S.A is directed to give opportunity to both sides to make representation during the process of valuation. R.B.S.A shall follow the higher standards of the practice in a transparent manner by taking into account the fair value of the shares. Further, the correspondence between both the parties and the valuer shall be marked to all the parties either by e-mail or by delivery of hard copies.

..... Contd. On page 2

The fees of the valuer is to be borne by the parties in proportionate to their shares in the company. M/s R.B.S.A shall complete the valuation within three weeks and for report list the matter on 21.10.2016. In the meanwhile, both the Ld. Counsel requested to contact the M/s R.B.S.A by supplying copy of these orders on behalf of the tribunal.

List the matter on 21.10.2016.

  
SH. VSR AVADHANI (Judicial Member)

  
SH. H.P. CHATURVEDI (Judicial Member)

Dated 23.09.2016